COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

IA NO. 88 OF 2018 & IA NO. 247 of 2018 IN APPEAL NO. 19 OF 2018

Dated: <u>11th April, 2018</u>

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Gurha Thermal Power Company Ltd. & Ors. ... Appellant(s)

Vs.

Jaipur Vidyut Vitran Nigam Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Sanjay Sen, Sr. Adv.

Mr. Abhimanyu Bhandari

Ms. Roohina Dua Mr. Cheitanya Madan

Counsel for the Respondent(s) : Mr. M.G. Ramachandran

Mr. Shubham Arya Ms. Poorva Saigal

Mr. Pulkit Agrwal for R-1 to R-3

Mr. A.K. Sahani for R-4

Mr. R.K. Mehta

Ms. Himanshi Andley for R-5

<u>ORDER</u>

The learned counsel, Ms. Poorva Saigal, appearing for the Respondent Nos. 1 to 3 submitted that, they have already filed reply to the IA No. 88 of 2018 filed by the Appellant for Stay. She prays for three weeks time to file her reply to the main Appeal.

Submission made by the learned counsel appearing for the Respondent Nos. 1 to 3, is placed on record.

The learned counsel appearing for the Respondent Nos. 1 to 3 is permitted to file her reply to the main appeal on or before 03.05.2018, after duly serving copy on the other side.

List this matter on <u>11.05.2018</u>, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil) Judicial Member

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